

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 24 of 2020

Md. Tabrej Alam @ Chamra Chotu @ Md. Tabrez
... .. **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Md. Razaullah Ansari, Advocate
For the State : Mr. Bhola Nath Rajak, A.P.P.

09/26.06.2020 It has been stated by Mr. Bhola Nath Rajak, learned A.P.P. for the State that pursuant to the order dated 17.06.2020 a supplementary affidavit annexing a copy of the FSL report has already been filed.

The same appears to be served upon the learned counsel for the petitioner. However, the supplementary affidavit is not on record.

Office is directed to search out the supplementary affidavit and bring it on record.

Let this case be listed on 30.06.2020.

(R. Mukhopadhyay, J.)

Alok/-